

(2)

**Central Administrative Tribunal, Principal Bench**

**Original Application No. 1475 of 2003  
M.A. No. 1273/2003**

New Delhi, this the 23rd day of June, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member(A)**

1. All India Kendriya Vidyalaya Teachers Association (AIKVTA)  
Through  
Mr. A.S. Mazumdar,  
The General Secretary,  
At B-IX/1, AAI, Residential Complex,  
Mahipalpur, New Delhi-37
2. Mr. R.N. Singh,  
50/1, Kanti Nagar West,  
Krishna Nagar, Delhi-51

.... Applicants

(By Advocate: Ms. Gouri K. Das with Ms. Gitanjali Malviya)

Versus

1. Kendriya Vidyalaya Sangathan,  
Through the Joint Commissioner(Administration)  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-16

.... Respondents

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

Learned counsel for the applicants states that she may be permitted to withdraw the present application. She also states that so far as applicant no. 2 is concerned, he would submit a representation to the respondents pointing out that he is not to be transferred out of Delhi.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

*Naik*

( S.K. Naik )  
Member(A)

*V.S. Aggarwal*

( V.S. Aggarwal )  
Chairman

/dkm/